

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.136- IA/63(AHM)2022
ITEM No.137- IA/94(AHM)2022
ITEM No.138- IA/1077(AHM)2022
ITEM No.139- IA/528(AHM)2023
ITEM No.140- Mis. App/8(AHM)2022
In
CP(IB) 59 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd
V/s
Doshion Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 21/06/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Sumit Parikh, Adv. a/w. Mr. Vikram Choudhary, Adv.
(in IA/63(AHM) 2022 & IA/94(AHM) 2022)
: Mr. Arjun Padhiyar, Adv. (in IA/1077(AHM) 2022
For the Respondent : Mr. Arpit Singhvi, Adv.(in IA/63(AHM) 2022)
(IA/528(AHM) 2023
: Mr. Sumit Parikh, Adv. a/w. Mr. Vikram Choudhary, Adv.
(in IA/528(AHM) 2022 & Mis. App/8(AHM) 2022)

ORDER

IA/63(AHM) 2022, IA/94(AHM) 2022, IA/1077(AHM) 2022, IA/528(AHM) 2023

Due to paucity of time, as the Hon'ble Member (J) is holding another Bench at 3 pm,
the matter stands adjourned.

List the matter on 18.07.2023.

Mis. Appl/8(AHM) 2022

Learned Counsel for the applicant submits that this application was filed regarding the claim, and now the claim has been admitted by the RP, so this application has become infructuous.

Learned Counsel for the RP confirms the same.

In view thereof, **Mis. Appl/8(AHM) 2022** is disposed off as being infructuous.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN
MEMBER (JUDICIAL)**

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